ITEM NO.18 REGISTRAR COURT SEC

SECTION XVII-A

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 3743/2023

THE NEW INDIA ASSURANCE CO. LTD.

Appellant(s)

VERSUS

M/S ACZET PRIVATE LIMITED (EARLIER KNOWN AS M/S CITIZEN SCALE (INDIA) PRIVATE LIMITED)Respondent(s)

[Only SLP(C) No. 28987/2024,28813/2024,29026/2024,28852/2024,28992/2024,28835/2024,2 9080/2024,29291/2024,29912/2024 29930/2024 are listed under this item]

WITH SLP(C) No. 28987/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7598/2025 IA No. 7598/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 28813/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7526/2025 IA NO. 7526/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 29026/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7767/2025 IA NO. 7767/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 29291/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7784/2025 IA NO. 7784/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 28852/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7674/2025 IA NO. 7674/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 29930/2024 (XVII-A) Г FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7614/2025 IA NO. 7614/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 29912/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7613/2025 IA NO. 7613/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES Contd....

SLP(C) No. 28992/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7521/2025 IA NO. 7521/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 28835/2024 (XVII-A) FOR FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7586/2025 IA NO. 7586/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES SLP(C) No. 29080/2024 (XVII-A) Г FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 7610/2025 IA NO. 7610/2025 - CONDONATION OF DELAY IN FILING THE SPARE COPIES C.A. No. 5928/2023 (XVII-A) C.A. No. 13447/2024 (XVII-A) IA No. 277101/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES Date : 25-04-2025 This appeal was called on for hearing today. For Appellant(s) : Ms. Amritananda Chakravorty, Adv. Ms. Shreya Munoth, AOR Mr. Soumyajit Pani, Adv. Mr. Siddharth Jain, AOR Mr. Aishwary Bajpai, Adv. Mr. Agam Sharma, Adv. Mr. Ashwin Kumar Nair, AOR Mr. Wazid Hasan, Adv. Ms. Aayushi Sharma, Adv. Mr. C. George Thomas, AOR For Respondent(s) : Mr. Rahul Gupta, AOR Mr. Partha Sil, AOR Mr. Utkarsh Dwivedi, Adv. Mr. Srijit Datta, Adv. Mr. T. Mahipal, AOR Mr. Manoj P Mhatre, Adv. Mr. Mukesh Verma, Adv. Mrs. Vatsala Tripathi, Adv. Mr. Shashank Singh, AOR Mr. Pramit Saxena, AOR

UPON hearing the counsel the Court made the following O R D E R

<u>SLP(C) No. 28987/2024, SLP(C) No. 29026/2024, SLP(C) No.</u> 29291/2024, SLP(C) No. 28835/2024

Ld. Counsel for respondent no.1 in SLP(C) No. 28987/2024 has submitted that counter affidavit has been filed. Registry to verify and update the records. Ld. Counsel for respondent no.1 has submitted that the counter affidavit filed by respondent no.1 in SLP(C) No. 28987/2024 would be adopted for respondent no.1 in SLP(C) No. 29026/2024, SLP(C) No. 29291/2024 and SLP(C) No. 28835/2024. Submission is taken on record.

Ld. counsel for the petitioner is granted two weeks' time as last opportunity to take fresh steps and file fresh particulars in respect of unserved respondent nos.2 to 4. However, ld. Counsel for the petitioner has submitted that an application would be moved for deletion of the proforma respondent nos. 2 to 4. Application for deletion be filed within two weeks. If such application is filed, process the same before the Hon'ble Judge in Chambers for further directions. However, if any such application is not filed, fresh steps alongwith fresh particulars be taken/filed within two weeks and list again on 24.07.2025.

SLP(C) No. 28813/2024, SLP(C) No. 29930/2024

Ld. Counsel for respondent no.1 has submitted that the counter affidavit filed by respondent no.1 in SLP(C) No. 28987/2024 would be adopted for respondent no.1 in these matters as well. Submission is taken on record. Contd.... Service is complete on respondent no.2 but none has entered appearance.

Ld. counsel for the petitioner is granted two weeks' time as last opportunity to take fresh steps and file fresh particulars in respect of unserved respondent nos.3 to 5. However, ld. Counsel for the petitioner has submitted that an application would be moved for deletion of the proforma respondent nos. 3 to 5. Application for deletion be filed within two weeks. If such application is filed, process the same before the Hon'ble Judge in Chambers for further directions. However, if any such application is not filed, fresh steps alongwith fresh particulars be taken/filed within two weeks and list again on 24.07.2025.

SLP(C) No. 28852/2024

Ld. Counsel for respondent no.1 has submitted that the counter affidavit filed by respondent no.1 in SLP(C) No. 28987/2024 would be adopted for respondent no.1 in this matter as well. Submission is taken on record.

Ld. counsel for the petitioner is granted two weeks' time as last opportunity to take fresh steps and file fresh particulars in respect of unserved respondent no.2.

However, ld. Counsel for the petitioner has submitted that an application would be moved for deletion of the proforma respondent no. 2. Application for deletion be filed within two weeks. If such application is filed, process the same before the

Contd....

Hon'ble Judge in Chambers for further directions. However, if any such application is not filed, fresh steps alongwith fresh particulars be taken/filed within two weeks and list again on 24.07.2025.

Service is complete on respondent nos. 3 and 4 but none has entered appearance.

SLP(C) No. 29912/2024

Respondent no.1 is granted four weeks' time as last opportunity for filing counter affidavit.

Ld. counsel for the petitioner is granted two weeks' time last opportunity to take fresh steps and file fresh as particulars in respect of unserved respondent nos.2 to 4. However, ld. Counsel for the petitioner has submitted that an application would be moved for deletion of the proforma respondent nos. 2 to 4. Application for deletion be filed within two weeks. If such application is filed, process the same before the Hon'ble Judge in Chambers for further directions. However, if any such application is not filed, fresh steps alongwith fresh particulars be taken/filed within two weeks and list again on 24.07.2025.

SLP(C) No. 28992/2024

Ld. Counsel for respondent no.1 has submitted that the counter affidavit filed by respondent no.1 in SLP(C) No. 28987/2024 would be adopted for respondent no.1 in this matter as well. Submission is taken on record.

Contd....

-5-

Ld. counsel for the petitioner is granted two weeks' time last opportunity to take fresh steps and file fresh as particulars in respect of unserved respondent nos.2 to 5. However, ld. Counsel for the petitioner has submitted that an moved for deletion application would be of the proforma respondent nos. 2 to 5. Application for deletion be filed within two weeks. If such application is filed, process the same before the Hon'ble Judge in Chambers for further directions. However, if any such application is not filed, fresh steps alongwith fresh particulars be taken/filed within two weeks and list again on 24.07.2025.

SLP(C) No. 29080/2024

Service is complete on respondent nos. 1 and 2 but none has entered appearance.

Ld. counsel for the petitioner is granted two weeks' time last opportunity to take fresh steps and file fresh as particulars in respect of unserved respondent nos.3 to 5. However, ld. Counsel for the petitioner has submitted that an application would be moved for deletion of the proforma respondent nos. 3 to 5. Application for deletion be filed within two weeks. If such application is filed, process the same before the Hon'ble Judge in Chambers for further directions. However, if any such application is not filed, fresh steps alongwith fresh particulars be taken/filed within two weeks and list again on 24.07.2025.

Contd....

C.A. No. 5928/2023

Fresh and tagged matter.

Registry to process the matter for listing before the Hon'ble Court as per rules.

<u>C.A. No. 13447/2024</u>

Matter is ready for listing before Hon'ble Court.

SUJATA SINGH Registrar

HJ